

## NOTICE

Advocates and parties appearing in person are hereby informed that all Company matters, save and except Company Petitions relating to voluntary winding up of companies as specified in Rule 4 of the Notification dated 7th December, 2016 issued by the Ministry of Corporate Affairs, Review Petitions and Contempt Petitions arising out of Company Petitions, shall be filed before the National Company Law Tribunal (NCLT), having office at 6<sup>th</sup> Floor, Fountain Telecom Building No. 1, near Central Telegraph, M.G. Road, Mumbai Bench, with effect from 15th December, 2016.

HIGH COURT, ORIGINAL SIDE )  
BOMBAY, 14TH DECEMBER, 2016 )

Sd/-  
PROTHONOTARY AND SENIOR MASTER  
HIGH COURT, BOMBAY